

tion is there of the order of Rs. 20/- per quintal? They have mentioned this in their answer.

SHRI BIRENDRA SINGH RAO: Factory workers and growers supplying raw materials to factories are two different categories. But in a way, the same concept has been accepted under the Bhargava formula; and it is on the basis of that, if there is excess profit beyond what was assumed, the excess realization is shared between the factory and the sugarcane growers on 50 : 50 basis; but the actual figures are known after the factories have got their accounts audited submitted them to the States and their balance sheets have been looked into; and then the question of any excess to be paid to the sugarcane growers arises. But as it is seen generally, the prices paid for sugarcane are so high over and above the statutory minimum prices, that there is nothing left for the farmers to be paid. All that is already paid in the shape of higher prices, which are paid at the time of crushing by the factories.

PROF. MADHU DANAVATE: The productivity in a sugar factory also depends upon the quality of sugarcane that is given, and the recovery that is available. Therefore, when productivity is taken note of, the quality also comes in.

(Interruptions)

MR. SPEAKER: Now question 398.

Subsidy for manufacture of mechanised boats in Tamil Nadu

*398. **SHRI N. DENNIS:** Will the Minister of AGRICULTURE be pleased to lay a statement showing:

(a) the details of the private sector to whom the Central subsidy for the manufacture of mechanised boats has been given in Tamil Nadu directly and through the Tamil Nadu State owned Financial Corporation during the years 1977-78, 1978-79 and 1979-80;

(b) the steps taken to check that the subsidy is used for the purpose for which it was given; and

(c) the details of investigation made into working of these mechanised boat building firms as they stand at present?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) No Central subsidy for mechanised fishing boats was given in Tamil Nadu during these years.

(b) and (c). Do not arise.

SHRI N. DENNIS: The fishermen are economically in a very backward condition. They are using traditional utensils which cannot withstand the competition of modern methods of fishing. So, in the interests of improving the occupation, and also the economic conditions of poor fishermen, will the Government come forward to grant such subsidies for promoting and encouraging the manufacture of mechanized boats? Are there any proposals under the consideration of the Government in this regard?

SHRI R. V. SWAMINATHAN: The State Government is giving subsidy to these small mechanized boats. They are giving 10 per cent of the total capital invested, and the Central Government is not giving any subsidy on this.

SHRI N. DENNIS: Will the Government take steps to establish a public sector project for the manufacture of mechanized boats in Tamil Nadu? If so, will he kindly indicate the places where such projects would be established?

SHRI R. V. SWAMINATHAN: He has given a good suggestion. That suggestion will be considered by Government.

SHRI C. T. DHANDAPANI: The Minister who is from Tamil Nadu, has

just stated that the Central Government is not giving any subsidy. These boats are being utilized for fishing in the seas and are earning a large amount of foreign exchange. Is there any proposal before the Central Government to give encouragement to the State Government, by providing large amounts in the shape of subsidy and other assistance, so that this type of mechanized boats can be manufactured and utilized for deep sea fishing and other things? Have they got any proposal?

SHRI R. V. SWAMINATHAN: What are being considered are small boats which are used for fishing in the territorial waters. The hon. Member is interested in knowing about trawlers; another question is coming up.

SHRI C. T. DANDAPANI: I know that trawler is different from boat.

SHRI R. V. SWAMINATHAN: For bigger boats they have no scheme. Anyhow the proposal will be considered.

DR. SUBRAMANIAM SWAMY: This question deals with private sector to whom some central subsidy is proposed for the manufacture of mechanised boats. It is not only a question of trawlers and fishing boats; where public interest is involved would government consider this matter? For example in Tamil Nadu Vivekananda Rock Memorial has now been rendered inaccessible because of non availability of mechanised boats to take passengers to and back and that is causing a great deal of hardship. Is the Minister aware of the problem and is any solution available to that?

MR. SPEAKER: See the question. That is why I allowed you, a Swamy.

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (SHRI BIRENDRA SINGH RAO): The question was about subsidy and we have replied to that. Fishing boats are not

in reality meant for carrying passengers to Rock Memorial... (Interruptions) The question is in respect of mechanised, fishing boats.

DR. SUBRAMANIAM SWAMY: He did not answer my question; therefore I withdraw my question.

Inland fisheries project

*399. **SHRI MOHD. ASRAR AHMAD:** Will the Minister of AGRICULTURE be pleased to lay a statement showing:

(a) whether Government's attention has been drawn to a news item under the caption 'Inland Fisheries Project by March Next' in the English Daily 'Nagpur Times' dated November 1, 1980;

(b) if so, when this Project is to commence;

(c) the places where Fish Seed Hatchery Complexes in Uttar Pradesh will be located during the next Five years, (year-wise);

(d) the total amount proposed to be invested in this Project; and

(e) how much investment will be made by the Government of India and how much by other agencies, inside India or outside India?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) The Project has already commenced from the 1st April, 1980.

(c) The Project envisages setting up of 4 fish seed hatcheries. No decision about their location have yet been taken.

(d) Rs. 37.90 crores.

(e) The share of Government of India will be Rs. 7.91 crores. State Government's share will be Rs. 15.96